

**STATEMENT***Egg Production--Statewise (Million Nos)*

STATES/UT	YEAR	
	1995-96 (Provisional)	1996-97 (Target)
1. Andhra Pradesh	5495	4700
2. Arunachal Pradesh	33	34
3. Assam	604	640
4. Bihar	1420	1498
5. Goa	104	92
6. Gujarat	450	390
7. Haryana	570	400
8. Himachal Pradesh	71	70
9. Jammu & Kashmir	382	369
10. Karnataka	1563	1820
11. Kerala	1991	2600
12. Madhya Pradesh	1130	1130
13. Maharashtra	2600	3417
14. Manipur	124	164
15. Meghalaya	75	90
16. Mizoram	3	3
17. Nagaland	40	47
18. Orissa	587	800
19. Punjab	2510	2670
20. Rajasthan	450	350
21. Sikkim	17	19
22. Tamil Nadu	3046	2960
23. Tripura	44	44
24. Uttar Pradesh	690	2500
25. West Bengal	2800	3000
<b>Union Territories</b>		
1. A & N Islands	52	67
2. Chandigarh	35	38
3. Dadra & N. Haveli	4	6
4. Daman & Diu	4	2
5. Delhi	70	60
6. Lakhsadweep	5	6
7. Pondicherry	10	15
<b>Total</b>	<b>26979</b>	<b>30000</b>

*[English]***Employment Guarantee Programme**5094. SHRI SHANTILAL PARSOTAMDAS PATEL:  
SHRI SANAT MEHTA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government do not allow implementation of the employment guarantee programme for the rural poor in the areas of Wildlife Sanctuaries;

(b) if so, the reasons thereof;

(c) whether the Government have received any demand from State Governments for such programme particularly from the Government of Gujarat;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) and (b) No, Sir. However, in wildlife sanctuaries the main priority is the conservation of wildlife in particular and biodiversity in general. The employment guarantee programmes can be implemented so long as they are consistent with these objectives.

(c) No, such demand has been received in this Ministry.

(d) and (e) Do not arise.

**Clearance to Paper Unit**

5095. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government accorded environmental clearance to the M/s Sinar Mas Pulp and Paper (India) Ltd. in Pune without the proper environmental impact assessment;

(b) if so, the reasons therefor;

(c) whether the company has been allowed to dispose its effluent in an open nullah instead of purchasing its own land for the disposal of effluent and also allowed to draw water from the Ujjaini dam when there is not enough water for farmers use;

(d) if so, whether the Government propose to review the matter;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) No, Sir.

(b) Does not arise.

(c) The treated effluent will be disposed off into Nira river basin downstream of existing drinking water schemes through a 8-10 km long pipeline laid in the natural nullah. Also, the company has entered into an agreement with Maharashtra State Irrigation Department for drawal of water from the Ujjaini dam.

(d) to (f) The State Government has assured that the Pollution Control Board will monitor the compliance of pollution control measures and related conditions before consent to operate is granted to the said project.

#### Marine Potential

5096. PROF. P.J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the full potential of India's marine wealth has been exploited;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether there is any plan under implementation to exploit the full marine potential; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) to (c) The marine fisheries production in 1995-96 is provisionally estimated at 27.07 lakh tonnes against the assessed potential in the Indian Exclusive Economic Zone of 39.00 lakh tonnes. A substantial proportion of the potential is being exploited and marine fish production has grown at a satisfactory rate of 4.6% per annum in the period 1984-85 to 1995-96.

(d) and (e) The following schemes are implemented to exploit the full marine potential of the country:

1. Development of Coastal Marine Fisheries comprising:

(i) Motorisation of Traditional Craft;

(ii) Introduction of Intermediate Craft and Introduction of Plywood Craft.

(iii) Re-imbusement of Central Excise Duty on HSD Oil supplied to mechanised fishing vessels below 20 mt. length.

2. Enforcement of Marine Fishing Regulation Act and Introduction of Artificial Reefs and Seafarming Projects.

3. Central Sector Scheme for Fishery Harbours at Major Ports and Centrally Sponsored Scheme for development of Minor Fishery Harbours and Fish Landing Centres.

These schemes will enable fishermen to go for longer voyages into the deeper water for both demersal and pelagic fisheries and to land the catch and turn around the boats faster for more voyages per annum.

Besides the above, the Ministries of Food Processing Industries and Commerce have also been implementing various schemes to exploit the marine fisheries potential of the country such as :

(1) Grant-in-Aid for Deep Sea Fishing and Processing.

(2) Grant-in Aid for Deep Sea Fishing for providing interest subsidy for acquisition of Deep Sea Fishing Vessels.

(3) Grant-in-Aid for Diversified Fishing.

(4) Fishery Survey of India.

(5) Export Production—Capture Fisheries.

(6) Export Production—Culture Fisheries.

(7) Introduction of New Technology and Modernisation.

#### Changing the Parts of Stolen Vehicles

5097. SHRI RAM SAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of criminal cases registered against the officials of the Delhi Police for changing the parts of the seized vehicles;

(b) the details thereof;

(c) the guarantee/surety/proposal to be given to the effect that the goods seized during searches are not changed in the light of experience in this regard; and

(d) whether any official receipt of the items/goods seized, recovered or deposited by the persons including 'cash' is to be issued by the Police to the person from whom the items/goods are seized or recovered or to the person who deposits them including 'cash'?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) According to the Delhi Police, there was no such instance during the recent past.

(c) To avoid any misappropriation/pilferage/change in the properties seized and kept in Police Malkhana, Standing instructions for the safe custody of the case property have been issued. These instructions require the police personnel on duty to give full description of the articles seized (viz. kind of property, value, make, etc.) in